

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 48/TT/2013

- Subject:** Approval of transmission tariff for Vallur TPS-Melakottaiyur 400 kV D/C line under Supplementary Transmission System associated with Vallur TPS for the period from DOCO to 31.3.2014 in Southern Region.
- Date of Hearing:** 26.3.2015
- Coram:** Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Karnataka Power Transmission Corporation Limited and 14 others
- Parties present:** Shri M. M. Mondal, PGCIL
Shri S. S. Raju, PGCIL
Shri S. K. Venkatesan, PGCIL
Shri Jasbir Singh, PGCIL
Shri S. Vallinayagam, TANGEDCO

Record of Proceedings

The representative of petitioner submitted that:-

- (a) This petition is filed by PGCIL seeking transmission tariff for transmission assets commissioned under "Supplementary Transmission system associated with Vallur TPS" for tariff block 2009-14, in Southern Region;
- (b) As per the Investment Approval (IA) dated 26.8.2010, the assets included in the project scope were to be commissioned within 32 months from the date of IA. Accordingly, the scheduled date of commercial operation works out to 25.4.2013 i.e. 1.5.2013;
- (c) The assets were anticipated to be commissioned on 1.2.2013 but were actually commissioned on 1.4.2013 and accordingly there is no delay in commissioning of the assets;



- (d) The apportioned approved cost for the instant asset is ₹4638 lakh The estimated completion cost of the instant asset as on the date of commercial operation is ₹5749.30 lakh and the projected additional capital expenditure is ₹4638.00 lakh from DOCO to 31.3.2014. The detailed reason for cost over-run has been submitted and it is mainly due to increase in angle towers;
- (e) The RCE is under approval and it will be submitted shortly; and
- (f) Reply has been filed by TANGEDCO vide affidavit dated 10.4.2013.

2. The learned counsel for TANGEDCO submitted that reply has been filed vide affidavit dated 10.4.2013 and no rejoinder has been filed by the petitioner. He submitted that certain issues were raised in their reply and the petitioner may be directed to file it's clarification on them. He also submitted that he would like to argue the matter after receipt of the clarification from the petitioner and requested to list the matter once more for final hearing. In response, the representative of petitioner submitted that all the issues raised by TANGEDCO in it's reply would be clarified and there is no need to list the matter any further. The Commission taking into consideration the submission made by the parties directed the petitioner to file it's rejoinder before 20.4.2015 and it would decide, on the basis of the information filed, whether there is any need to list the matter again.

3. The Commission further directed to submit the following information on affidavit with a copy to the respondents by 25.5.2015:-

- a) CEA certificate under Regulation 43 of CEA (Measures relating to safety & Electric Supply) Regulations, 2010 for the instant asset;
- b) Standing Committee and RPC approvals for the instant asset;
- c) Details of element wise (i.e. land, building and civil work, TL and sub-station etc.) and year wise actual expenditure incurred upto 31.3.2014 along with undischarged liability corresponding to each element of the instant assets certified by the auditor and all revised Tariff Forms for truing up, in line with the provisions of truing up in 2009 Tariff Regulations;
- d) Loan agreements in respect of loans indicated in Form-13 of the revised Tariff Forms along with supporting documents for applicable interest rates of loan from time to time, repayment schedule and foreign exchange rate as on DOCO (in case of foreign loan), if any;
- e) Revised cost estimates along with revised apportioned approved cost, if any, duly approved by the competent authority ;

- f) Status of commissioning of the other assets covered under the project "Supplementary Transmission System Associated with Vallur TPS";
- g) Computation of IDC on cash basis (soft copy in excel format) and IEDC capitalized on cash basis for the asset. Penalty paid in lieu of default in the payment of interest, if any;
- h) Clarify whether entire amount of IDC and IEDC has been paid prior to DOCO;
- i) Year wise applicable tax rate (MAT rate/Corporate tax) as per relevant Finance Act during 2009-14 tariff period; and
- j) The working of Income Tax on Return on Equity as per Regulation 25 while arriving at tariff in the petition. The details of Deferred Tax Liability and its treatment for the period 2014-19.

4. The Commission also directed the petitioner to file the information within the specified date and observed that information received after the due date shall not be considered while passing the final order in the petition.

By Order of the Commission

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(T. Rout)
Chief (Legal)

